

FEDBANK FINANCIAL SERVICES LIMITED
Having corporate office at Kanakia Wali Street, A Wing, 5th Floor, Unit No. 501, 502, 511, 512
Antheri Kuria Road, Chakala Antheri East Mumbai, Maharashtra - 400093

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fedbank Financial Services Limited (Fedfina) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned requested believed that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description of Secured Assets / Mortgage Property	Dt of Demand Notice U/s. 13(2) & Total O/s.
1.	LAN No. FEDAHMLP401839 & FEDAHMLP4022416 & FEDAHMLP40479129 1. M/S. RINAL A.U. (Borrower) Through its Proprietor 41, 1ST Floor, K.B. Commercial Complex, Bhi, Dinbai Tower, Mirzapur, Ahmedabad-380011. 2. VIJAYKUMAR DINESHBHAI DOSHI (Co-Borrower) 305, 3rd Floor, Parneshwar Avenue, Near Nutan Nagark Bank, PT Thakkar Collage Road, Paldi, Ahmedabad-38007. 3. RINAL VIJAY DOSHI (Co-Borrower) 305, 3rd Floor, Parneshwar Avenue, Near Nutan Nagark Bank, PT Thakkar Collage Road, Paldi, Ahmedabad-38007. 4. JYOTIBEN D. DOSHI (Co-Borrower) 305, 3rd Floor, Parneshwar Avenue, Near Nutan Nagark Bank, PT Thakkar Collage Road, Paldi, Ahmedabad-38007.	All that right, title and interest of Flat No. 305, on 2nd Floor, admeasuring 113 Sq. Yds. as a member of TIRTH MEMBER'S ASSOCIATION PALDI [Regd. No. 10807 dt. 12-05-1999] known as "Parneshwar Avenue" situated at land bearing Final Plot No.85 of Sub Plot No. 10 of TPS 6 of Mouje PALDI Taluka Sabarmati in the District of Ahmedabad and Registration Sub District Ahmedabad-4 [Paldi.] Having boundaries: East :- Road, West :- Flat, North :-Flat, South :- Flat	Dated: July 30, 2023 Rs. 40,11,901/- Rupees Forty Lakh Eleven Thousand Nine Hundred and One only as on 30/07/2023 NPA Date : July 5, 2023

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount, mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Fedfina is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Fedfina shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Fedfina is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), Fedfina also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Fedfina. This remedy is in addition and independent of all the other remedies available to Fedfina under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of Fedfina and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

DATE: 05.08.2023
PLACE: Ahmedabad

Sd/-
AUTHORISED OFFICER
Fedbank Financial Services Ltd.

E-AUCTION SALE NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THESECRITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

That **Indusind Bank Limited** hereinafter referred as (IBL) has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited on its own acting in its capacity as trustee of EARC-TRUST-SC-414 (hereinafter referred as "EARC") pursuant to the Assignment Agreement dated 31-03-2021 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the IBL and all the rights, title and interests of IBL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

Notice of 15(Fifteen) days is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorized Officer (AO) will be sold on "As is where is", "As is what is", and "Whatever there is" basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are mentioned below for the property.

DETAILS OF SECURED ASSET PUT FOR E-AUCTION:

Loan Account No/Selling Institution	Name of Borrower/ Co Borrower	Trust Name	Name of Bank & Branch, Account Number & IFSC Code	Total Outstanding Dues INR as on 02-08-2023	Reserve Price (in INR)	Earnest Money Deposit (EMD) in INR	Date & Time of Auction	Type of Possession
GSK00307N Indusind Bank Limited	M/s Balkrishnampex (Borrower) Mr. Mansukhbhai Virjibhai Sanjliya (Co-Borrower/Mortgagor), Mr. Himmatbhai Virjibhai Sanjliya (Co-Borrower/Mortgagor), Mr. Piyushkumar Masukhbhai Sanjliya (Co-Borrower), Mrs. Manjulaben Masukhbhai Sanjliya (Co-Borrower), Mrs. Hansabeni Himmatbhai Sanjliya (Co-Borrower), Mr. Ravi Masukhbhai Sanjliya (Co-Borrower), Mr. Shailesh Ramani/Vasni (Co-Borrower)	EARC SC 414	ICICI Bank Ltd., Nariman Point: 000405123391; ICIC0000004	Rs.2,12,13,907.70 (Rupees Two Crores Twelve Lakhs Thirteen Thousand Nine Hundred Seven and Seventy Paise Only)	₹1,78,00,000/- (Rupees One Core Seventy-Eight Lakhs Only)	₹ 17,80,000 (Rupees Seventeen Lakh Eighty Thousand Only)	23rd August, 2023 10.30 AM	Physical

Property Description : Plot No 27-28-29 Kamal Park Chsl 2 Opp Mantia Park-2 Kapodara Surat - 395006 Surat City [Surat State, Gujarat Pincode:395006]

Important Information regarding Auction Process:

- All Demand Drafts (DD) shall be drawn in favor of Trust name as mentioned above and payable at Mumbai.
- Last Date of Submission of EMD Received 1 day prior to the date of auction
- Place for Submission of Bids 1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
- Place of Auction (Web Site for Auction) E-Auction (<https://auction.edelweissarc.in>)
- Contact Persons with Phone Nos. Toll free no - 18002666540 Website - <https://auction.edelweissarc.in/>
- Date & Time of Inspection of the Property As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. <https://auction.edelweissarc.in>

Sd/- Authorized Officer
For Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 414)

Edelweiss
Asset Reconstruction

CAPRI GLOBAL CAPITAL LIMITED
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- Capri Global Capital Limited :- 9-B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) and 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorized Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1. BORROWER(S) NAME ("Borrower")	2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	1. Mr. Mukeshbhai Ranchhodhbhai Parmar ("Borrower") 2. Mrs. Prabhaben Ranchhodhbhai Parmar (Co-borrower) LOAN ACCOUNT NO. LNMBEHV00031479 & LNMBEHV00060764 Rupees 28,49,558/- (Rupees Twenty Eight Lacs Forty Nine Thousand Five Hundred Fifty Eight Only) as on 03.08.2023 along with applicable future interest.		All Piece and Parcel of Property of Plot No. 36, Area admeasuring 100 Sq. Mts., bearing Botad Revenue Survey No. 852/2A, Shankarpura, Khas Road, Near Salimgpur Road, Near Hanuman Ni Deri, Taluka Botad, Bhavnagar, Gujarat - 364710; and bounded as:- East By: Road, West By: Plot No. 45, North By: Plot No. 37, South By: Plot No. 35	1. E-AUCTION DATE: 08.09.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.09.2023 3. DATE OF INSPECTION: 05.09.2023	RESERVE PRICE: Rs. 17,60,000/- (Rupees Seventeen lacs Sixty Thousand Only). EARNEST MONEY DEPOSIT: Rs. 1,76,000/- (Rupees One Lac Seventy Six Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www.capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE IS & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries (due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids).
- Auction bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net/> Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor / service provider shall not be held responsible for the internet connectivity, network problems, system crash, own power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S eProcurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-61200531/576/596/559/558/587/594/), Mr. Ramprasad Sharma Mob. 800-002-3297/79-6120 0559. Email: ramprasad@auctiontiger.net.
- For participating in the e-auction sale the intending bidders shall register their name at <https://sarfaesi.auctiontiger.net/> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NFT/RTGS in favor of "Capri Global Capital Limited" on or before 06-September-2023.
- The intending bidders should submit the duly filled in Bid Form (formal available on <https://sarfaesi.auctiontiger.net/>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 latest by 03.00 PM on 06-September-2023. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding / auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction sale will be automatically extended by 10/Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Capital Limited, Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 Hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NFT/RTGS/Chq favouring Capri Global Capital Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- In the event of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS. (out of Sale proceeds) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable Article (if any) lying in the property is not part of this sale.
- For further details and queries, contact Authorized Officer, Capri Global Capital Limited: Mr. Prabhakar Barolia Mob. No. 9799395860 and for further inquiry Ms. Kalpana Chetanwala-7738039346.
- This publication is also 30 (Thirty) days notice to the Borrower / Mortgage / Guarantors of the above said loan account pursuant to rule 8(6) and 9(1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place: GUJARAT Date : 05-August-2023 Sd/- (Authorized Officer) Capri Global Capital Ltd.

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount mentioned in the Demand Notice and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower dears the dues of the "IFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Shamim Ahmad Mrs. Lubna Eram Shamim Ahmad Sana Creation Natis Ansari (Prospect No. 819640 & 921411)	All that piece and parcel of - Flat No.F/303 on 3rd floor, Super Built-up area 667 sq.fts., Built-up area 444.23 sq.fts., together with Undivided share in under-lying in Wing-F of "Saniya Apartment" of Halima Residency, situated & constructed on the land bearing Survey No. 2471, Block No. 264 Uthra, Village gahbari, Sub. Dist., Surat, Gujarat, India-394210	Prospect No. 819640 ₹ 9,80,246.00/- (Rupees Nine Lakh Eighty Eight Thousand Two Hundred Forty Six Only) & Prospect No. 921411 ₹ 3,46,582.00/- (Rupees Three Lakh Forty Six Thousand Five Hundred Eighty Two Only)	25-MAY-2023	2-Aug-2023
Mr. Ajay Beradiya Mrs. Madhuben Ajaybhai Beradiya (Prospect No. K.10159815)	All that piece and parcel of Property Bearing - Plot No 179, Land Area Ad Measuring 456 Sq. Ft. and Super Built Up Area Ad Measuring 259 Sq. Ft., Salable Area Ad Measuring 744 Sq. Ft., Silver Park Nr Samarthya Senere Surat Old Road Jafatabad Oldad, Surat, Gujarat Pincode: 390005	₹ 10,26,003.00/- (Rupees Ten Lakh Twenty Six Thousand Three Only)	19-May-2023	2-Aug-2023

For further details please contact to Authorized Officer at Branch Office: Office No.701, 7th Floor, 21st Century Business Centre, Near Udhna Darwaja, Ring Road, Surat - 395002 or Corporate Office: IFL Tower, Plot No.96, Udyog Vihar, Ph-IV Gurgaon, Haryana.
Place : Surat, Date : 05.08.2023 Sd/- Authorized Officer, For IFL Home Finance Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DHARMA EXTRUSIONS PRIVATE LIMITED (UNDER CIRP)
OPERATING IN MANUFACTURING OF ALUMINIUM EXTRUSION BUSINESS IN BASAKA HALOL PANCHMAHAL GUJARAT - 389350
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN/CIN/LLP No. **Dharma Extrusions Private Limited PAN : AADCC3009Q | CIN : U28113GJ2009PTC057555**
- Address of the registered office **90/P14 Village Baska PO Baska Halol Panch Mahals, Gujarat, India - 389350**
- URL of website **Not Available**
- Details of place where majority of fixed assets are located **90/P14 Village Baska PO Baska Halol Panch Mahals, Gujarat, India - 389350**
- Installed capacity of main products/ services **400 Ton per month (approximately)**
- Quantity & value of main products/ services sold in last financial year **350 Ton per month (approximately) Turnover: Rs. 09.00 Crores per month (approximately)**
- Number of employees/ workmen **Nil**
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: **10.26.003.00/- (Rupees Ten Lakh Twenty Six Thousand Three Only)** Available details can be sought by email at cirp.dharma@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: **Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID cirp.dharma@gmail.com**
- Last date for receipt of expression of interest **25th August, 2023 (Friday)**
- Date of issue of provisional list of prospective resolution applicants **4th September, 2023 (Monday)**
- Last date for submission of objections to provisional list **9th September, 2023 (Saturday)**
- Process email id to submit EOI **cirp.dharma@gmail.com**

Rishabh Chand Lodha
Resolution Professional of Dharma Extrusions Private Limited
Date : 05.08.2023 Regn. No: IBB/PA-001/PP-01075/2017-2018/11766
Place: Bhiwara Address: E-5, Basant Vihar, Bhiwara -311001

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U87190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix 9(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and public, in general, that the undersigned has taken physical possession of the property described herein view of order passed by the District Magistrate Vadodara, in below mentioned CC No. through the Executive Magistrate Mamlatdar and the said Executive Magistrate/Mamlatdar handed over the physical possession to the undersigned Authorized Officer. The borrowers, in particular, and the public in general, are hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from the date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan A/C No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount as per Demand Notice	Demand notice dt.	order Date
94426 55	REMARKS FLOUR MILLS PRIVATE LIMITED (Borrower) and Mr. PIYUSH SHAH (Co-Borrower) and Mr. KHIMJI MONISH SHAH (Co-Borrower) and Mrs. MANIBEN KHIMJI GALA (Co-Borrower) and Mrs. DIMPLE PIYUSH SHAH (Co-Borrower)	Rs. 845511/-	02/08/2023	25/05/2022
94427 35	REMARKS FLOUR MILLS PRIVATE LIMITED (Borrower) and Mr. PIYUSH SHAH (Co-Borrower) and Mr. KHIMJI MONISH SHAH (Co-Borrower) and Mrs. MANIBEN KHIMJI GALA (Co-Borrower) and Mrs. DIMPLE PIYUSH SHAH (Co-Borrower)	Rs. 1315121/-	02/08/2023	11-04-2022

Description of Secured Assets/Immovable Properties: All the piece & parcel of the said immovable property being is a GF Shop No. 3, on Ground floor admeasuring super built up area 39.10 Sq. Mt. as Baroda Municipal Corporation Rajchhithi No 32/82-83 DL 20/04/1982 in the campus known as "Prema Apartment" in Kadam Nagar society, Nizampura, Situated on plot no. 80 land bearing Revenue survey no. 113, T.P. scheme no. 12 & F.P. no. 338 of Moje Village Sama, District of Vadodara, Gujarat. Bounded as follows: East by: By back side of the flat, West by: By Shop no. 1 & 2, North by: By internal Road, South by: By Open space of the flat.

Description of Secured Assets/Immovable Properties: (Schedule - A) Property in the name of Khushboo plant and Hardware center- partner Khimji Monshi Gala (Shah) All the piece & parcel of the said immovable property being flat no 3 and 4 on basement admeasuring 600 Sq. Ft. and 262 Sq Ft. total 3 floor construction in the campus known as "Niharika Apartment" in Subhanpura, Vadodara Situated on plot no. 3 land bearing Revenue survey no. 115-1, T.P. scheme no. 2 & F.P. no. 480 (Survey No. J27471-000001) of Moje Village Subhanpura, District of Vadodara, Gujarat. (Schedule - B) Property in the name of Maniben Khimji Gala (Shah) All the piece & parcel of the said immovable property being on basement admeasuring 623 Sq. Ft. and 263 Sq. Ft. total 3 floor construction in the campus known as "Niharika Apartment" in Subhanpura, Vadodara Situated on plot no. 3 land bearing Revenue survey no. 115-1, T.P. scheme no. 2 & F.P. no. 480 (Survey No. J27471-000001) of Moje Village Subhanpura, District of Vadodara, Gujarat. Joint Bounded as follows:- East by: By Common way, West by: By Road, North by: By Marginal area, South by: By Open sky to sky.

Date: - 05/08/2023 Sd/-Authorized Officer,
Place: - Vadodara For Tata Capital Housing Finance Limited

INFINIUM PHARMACHEM LIMITED
CIN - L24231GJ2003PLC043218
E-Mail - info@infiniumpharmchem.com
Contact - 2692-238849

NOTICE OF 19th ANNUAL GENERAL MEETING
E-VOTING INFORMATION AND BOOK CLOSURE DATES

NOTICE IS HEREBY GIVEN THAT THE 19th ANNUAL GENERAL MEETING (AGM) of the members of the Company will be held on Monday, 28th August, 2023, at 11.00 a.m. at the registered office of the company to transact the businesses as set out in the notice of AGM, which is being circulated for convening the AGM.

The notice of the AGM along with the Annual Report, inter alia, including the remote e-voting instructions, has been sent to the members whose mail addresses are registered with the company and/or depositories in accordance with the circular issued by Ministry of Corporate Affairs read with its circulars dated April 08, 2020 and April 13, 2020 and also Securities Exchange Board of India dated May 12, 2020.

Members holding shares either in physical form or in dematerialized form on cut off date of 18th August, 2023 may cast their vote electronically on the Ordinary and Special Businesses as set out in the 19th Notice of Annual General Meeting. E-voting will commence from 25th August, 2023 at 10.00 a.m. and ends at 27th August, 2023 at 5.00 p.m. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on resolution is cast by the Shareholder, the shareholder shall not be allowed to change it subsequently. In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com.

Pursuant to the provisions of section 91 of the Companies Act, 2013, the Register of members and the Share Transfer Books of the Company will remain closed from Monday, 21st August, 2023 to Monday, 28th August, 2023 (both days inclusive) for the AGM of the Company.

The shareholders are requested to communicate all their correspondence to the Registrars & Share Transfer Agent - **M/s. BIGSHARE SERVICES PRIVATE LIMITED, A-802, Smudra Complex, Near Klassic Gold Hotel, Girish Cold Drinks, Of C- Road, Navrangpura, Ahmedabad - 380009.**

BY ORDER OF THE BOARD
FOR, INFINIUM PHARMACHEM LIMITED
Sd/-
SANJAYKUMAR VITHTHALBHAI PATEL
MANAGING DIRECTOR

Date: 02.08.2023
Place: Vallabhvidhya Nagar

PANAMA PETROCHEM LIMITED
Regd. Office : Plot No.3303, GIDC Estate, Ankleshwar, Gujarat-393002
Corp. Office : 401, Aza House, 24 Turner Road, Bandra (W), Mumbai, Maharashtra-400050
Website : www.panamapetro.com
CIN No. : L23209GJ1982PLC005062
Phone: 91-22-42177777, E-mail: cs@panamapetro.com

NOTICE OF 41st E-VOTING AND BOOK CLOSURE

Notice is hereby given that the 41st Annual General Meeting (AGM) of the Members of the Company will be held on Tuesday, August 29, 2023 at 11:30 A.M through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and the relevant rules made thereunder, read with General Circular 10/2022 dated December 28, 2022, and other applicable circulars. If any, issued by the Ministry of Corporate Affairs (MCA) and Circular SEBI/NO/CFD/P-D-2/P/CIR/2023/4 dated January 5, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), to transact the business set out in the Notice calling the AGM. Members participating through the VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, Annual Reports for F.Y. 2022-2023 including Notice of the meeting has been sent on August 04, 2023 to the Members of the Company whose e-mail addresses are registered with the Company/Depository Participant(s). The aforesaid documents are also available on the Company's website at www.panamapetro.com and on the website of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The notice of the AGM is also available on the CDSL website: www.evotingindia.com.

In compliance with Section 108 of the Companies Act, 2013 (the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility of remote e-Voting and e-voting during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed CDSL for facilitating voting through electronic means.

The voting related details are given below:

- The remote e-voting shall be opened from, Saturday, August 26, 2023 at 9.00 A.M. to Monday, August 28, 2023 till 5.00 P.M. The remote e-voting module will be disabled for voting thereafter.
- The business as set forth in the Notice of the 41st AGM, shall be transacted through remote e-voting and/or e-voting system at the AGM.
- The cut-off date for members eligible to vote is August 22, 2023.
- Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. August 22, 2023, may obtain the login ID and password as per the instructions given in the Notes of the notice of 41st AGM.
- The facility for e-voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system at the AGM and upto the expiry of 15 minutes from the conclusion of the AGM.
- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not cast their vote again.
- The manner of voting remotely for members holding shares in dematerialized mode/ physical mode and for members who have not registered their e-mail addresses is provided in the Notice of the AGM. The details will also be made available on the website of the Company. Members are requested to visit www.panamapetro.com to obtain such details.
- The Notice of the AGM has also been uploaded on the Company's website: www.panamapetro.com and CDSL website: www.evotingindia.com
- For any queries concerning with remote e-voting, members can contact to Mr. Rakesh Dahi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Tower, Mafatlal Mill Compound, N.M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800225533.

Manner of registering/updating e-mail addresses:

- Members holding shares in physical mode, who have not registered/updated their e-mail addresses with the Company, are requested to register/update the same by sending the original Form ISR-1 along with the required supporting documents to the Registrar of the Company. The Form ISR-1 is available on the website of the Company at http://panamapetro.com/wp-content/uploads/2023/05/Form_ISR-1_p.pdf and the website of our RTA- Bigshare Services Pvt. Ltd. at: <https://www.bigshareonline.com/> Resources.aspx or;
- Members holding shares in dematerialized mode, who have not registered/updated their e-mail addresses with their Depository Participants, are requested to register/update their e-mail addresses with the Depository Participants with whom they maintain their demat accounts.

Book Closure

Notice is also hereby given that pursuant to Section 9